

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 623 OF 2025**

**IN THE MATTER OF:**

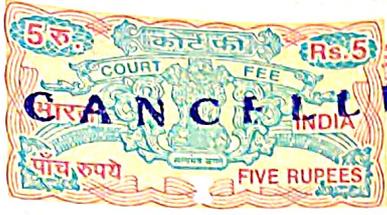
News Item titled "Govt's efforts to tap KSPCB funds set to hit legal hurdle" appearing in The Deccan Herald dated 23.11.2025

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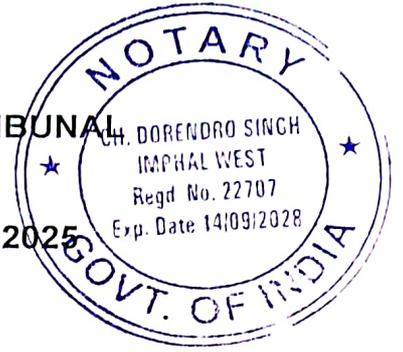
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1.	Short Affidavit On Behalf Of Manipur Pollution Control Board	1-2

Date : 09.02.2026  
New Delhi

Filed By  
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**IN THE MATTER OF:**

News Item titled "Govt's efforts to tap KSPCB funds set to hit legal hurdle" appearing in The Deccan Herald dated 23.11.2025

**SHORT AFFIDAVIT ON BEHALF OF  
 MANIPUR POLLUTION CONTROL BOARD**

I, Dr. W. Roshan Singh, Member Secretary, Manipur Pollution Control Board, Imphal West DC Office Complex, Lamphelpat, Imphal do hereby solemnly affirm and state as below:

1. It is humbly submitted that I am currently serving in the aforesaid capacity and I am conversant with the facts and circumstances of the case and therefore I am competent to depose the present affidavit on behalf of the Respondent no. 17 - State of Manipur.
2. That this Hon'ble Tribunal vide Order dated 03.12.2025 directed all the PCBs of the States to file response/reply by way of an affidavit in the above-mentioned matter with regard to the diversion of funds for development work which have to be taken up by other statutory bodies.
3. It is humbly submitted that there is no such proposal from the State Government for diversion of funds for the Manipur Pollution Control Board.

*N. Dhamak*  
 Advocate  
 High Court of Manipur

*M*  
 09-02-26  
 CH. DORENDRO SINGH  
 Advocate & Notary, Govt. of India  
 Regn. No. 22707  
 Imphal West, Manipur- 795113

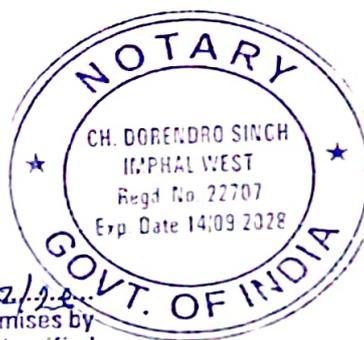
4. It is, therefore, prayed that the above Short Affidavit on behalf of the Manipur Pollution Control Board may kindly be taken on record.
5. It is further submitted that the answering deponent craves the liberty of this Hon'ble Tribunal to file Additional/Supplementary Affidavit as and when required.

*H. Roshan Singh*  
DEPONENT

#### VERIFICATION

I, the deponent above-named do hereby verify the contents of the foregoing paras are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed therefrom.

Verified at Imphal on this 9<sup>th</sup> day of February, 2026.



Solemnly affirm before me on 09/02/26 at 11:00 a.m. at the court premises by the Deponent/Deponents who is identified by *N. Chandan Singh*. The Deponent seems to understand the content fully well on he/she/their being read over and explained to him/her/them.

*N. Chandan Singh*  
Advocate  
High Court of Manipur

*H. Roshan Singh*  
DEPONENT  
Member Secretary  
Manipur Pollution Control Board  
Government of Manipur

*CH. DORENDRO SINGH*  
09-02-26  
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